HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 1658 Dated: 29103

It is hereby notified that vide High Court Order Dated 18.03.2019

Ms. Sumyla Kiran

D/O Manzoor Hussain Sheikh

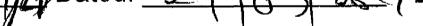
R/O W.No.62, Chib Mohalla near Coventry Scholars School, Chinore, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK–123/2019* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 20-0. Joint Registrar (Admn.)

No: 60924-29/19 Bated: 29 03 2619



Copy forwarded to the:

- Principal District & Sessions Judge, Jammu. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President Bar Association, J&K High Court, Jammu. 4.
- In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
- Ms. Sumyla Kiran, Advocate 6.

.....for information and necessary action.

Joint Registrar (Admn.) 20-05